

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI**

APPEAL No. 29 /2021

IN THE MATTER OF:

Citizen for Green Doon

...APPLICANT

VERSUS

Union of India &ORS.

.... RESPONDENTS

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B. Jadon

Dated: 30.11.2021

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COUNTER AFFIDAVIT / REPLY ON BEHALF OF THE RESPONDENT NO.4 [D.F.O.

SAHARANPUR, U.P.] IN APPEAL No. 29/2021

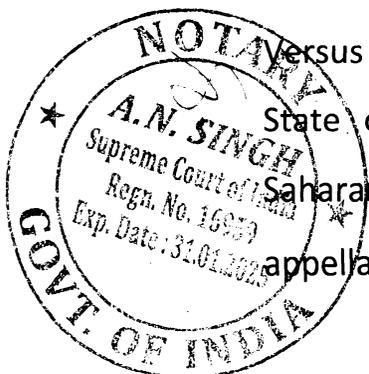
MOST RESPECTFULLY SHOWETH:

I, Shweta Sain, aged about 37 years, presently posted as Divisional Forest Officer, Shivalik Division, Saharanpur, U.P., do hereby solemnly affirm and declare on oath as under;

1. That I am well conversant with the facts of the present case and competent to swear this counter affidavit in the above said matter.
2. That on dated 25.11.2021. The Hon'ble National Green Tribunal was pleased to pass the following order:

Both the matters involve overlapping issues. Appeal no.29/2021 has been preferred against order dated 27.08.2021 passed by the Divisional Forest Officer, Saharanpur permitting use of 47.7054 ha forest land (5.1893 ha Protected Forest and 42.5161ha Reserve Forest) for non-forest purpose under Forest (Conservation) Act , 1980 and Cutting 8588 obstructing trees (5354 trees and 3234 plants), for widening and elevated corridor construction of NH 72 A (Ganeshpur to Dat Kali Temple) KM 16.00to KM 33.00 (New Change KM 0.000 to 16.160) The appeal has been preferred in pursuance of obstruction in order of the Hon'ble Supreme Court dated 16.11.2021 in Civil Appeal no.6497 -98/2021 , Citizens for Green Doons

versus Union of India & ors . Parties to the Appeal are Union of India (UOI), State of U.P. and National Highway Authority of India (NHAI). DFO, Saharanpur being necessary party, on oral prayer of learned Counsel for the appellant, DFO, Saharanpur is impleaded as Fourth respondent. Issue



Notice to the respondent. Shri Parag Tripathi, Senior Advocate along with Ms. Madhu Sweta, Advocate puts in appearance for NHAI and seeks time to file response by Saturday. Learned Counsel for the Appellant states that rejoinder, if any, will be filed by Monday. The appellant may serve a complete set of papers on all the respondents and file an affidavit of service by Monday. Response / written submission, if any, be filed before the next date of hearing.

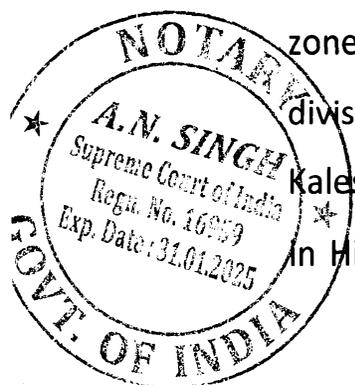
3. It is submitted that the present Appeal has been filed with the prayer to set aside the order granting working permission for tree cutting and commencement of work issued by the state of Uttar Pradesh dated 27.08.2021 by the Divisional Forest Officer , Shivalik Forest Division, Saharanpur and direct to take action against the concerned Forest officials for providing misleading information in the reports submitted in the present case in accordance with the provisions of law.
4. It is submitted that NHAI moved a proposal to upgrade and expand the existing 20km stretch of NH72A between Ganeshpur and Dehradun. NHAI divided the proposal into two segments, one stretch falling within in the state of UP and the other falling within the state of Uttarakhand. The Uttar Pradesh stretch which runs from km 00+00 to KM 16+ 115 (Ganeshpur to the Daat kali Mandir). The stretch of the road located in the state of Uttar Pradesh, has received both the stage I and Stage II Forest clearance under the Forest (conservation) Act 1980 ;

A. Stage I clearance was granted by the MoEF & CC vide letter dated 23/24.12.2020

B. Stage II clearance was granted by the MoEF & CC vide letter dated 20.07.2021

It is important to note here that both Clearance have been placed on website already on time, therefore both are available on PARIVESH PORTAL which is in the public domain.

5. It is submitted that the said project has been proposed in the ecosensitive zone of the Rajaji National Park and the boundaries of the Shivalik forest division, Saharanpur meet with the Rajaji Tiger Reserve U.K., in the east Kalesar National Park (Haryana) in the west, and Simbalwara National Park, in Himachal Pradesh, in the north west. This region acts as a corridor for



wildlife, therefore, according to Section 38-0.1(g) of the Wildlife (Protection) Act, 1972, for the development and operation of the project, the proposal was submitted for the approval of the National Board for Wildlife, subsequent to which Ministry of Environment, Forest and Climate Change (Wildlife Division), Government of India, New Delhi vide its letter No. F. No. 6 -168/2020WL Dated 01-02-21 granted Wildlife permission subject to certain conditions.

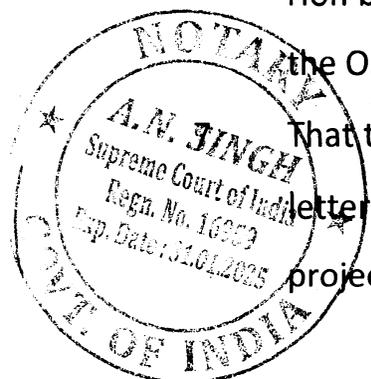
6. That circulars dated 28.08.2015 and dated 27.09.2017 were issued by the MoEF&CC to prescribe a simplified procedure for the grant of permissions for felling of trees standing on forest land to be diverted for the execution of linear projects. Paragraph 2 of the circular, insofar as it is material, is extracted below:

2. Accordingly, in supersession of this Ministry's, said letter/guidelines of even number dated 7th May 2015, I am directed, to say as below:

- i) With a view to facilitate speedy execution of projects involving linear diversion of forest land such as laying of new roads, widening of existing highways transmission lines, water supply lines, optic fiber cabling, railway lines etc., in-principle approval under the Forest (Conservation) Act 1980 (FC Act) issued by the Central government may be deemed as the working permission for tree cutting and commencement of work, if the required funds for compensatory afforestation, net present value (NPV), wildlife conservation plan, plantation of dwarf species of medicinal plants, and all such other compensatory levies specified in the in-principle approval are realized from the user agency and where necessary, for compensatory afforestation, transfer and mutation of non-forest/revenue forest land in favor of State Forest Department is affected;

Therefore, in the linear project a simplified procedure is applicable and stage I approval itself is considered as the working permission of cutting of trees and commencement of work and the same has been held by the Hon'ble National Green Tribunal in its order dated 06.10.21 while disposing the O.A.240/21.

That the project director NHAI requested to the answering respondent vide letter 72A/2020/990 dated 21.08.21 for working permission for the subject project. It is respectfully submitted that the answering respondent



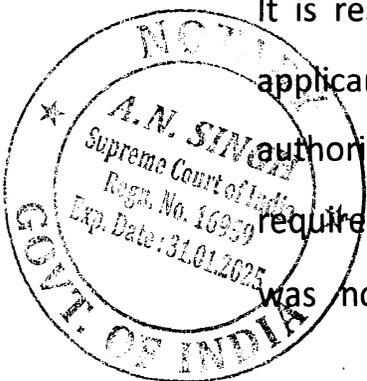
considered all the relevant documents provided by the user agency and finally granted working permission to the NHAI on 27.08.21 in accordance with law as stated hereinbelow:

“Therefore, the working permission and permission for felling of trees for the subject project is granted under the condition that the conditions imposed in the in-principle approval dated 23.12.20, final approval dated 20.07.21 and Wildlife clearance dated 01.02.21 issued by the Government of India shall be strictly complied with by the user agency. In such case, if any G.O. is issued by Govt. of Uttar Pradesh and if any additional condition is imposed by the higher authorities, then the compliance of the above additional conditions shall be submitted by the user agency along with MOU for transplantation of obstructing trees including the conditions proposed by letter no. 235/14-10 dated 27.07.21 If any condition imposed by the Government of India, Government of Uttar Pradesh and Forest Department is violated by the user agency, then the said permission will automatically deemed to be cancelled. In case of any dispute, the decision of the Conservator of Forests, Saharanpur Division, Saharanpur will be final.” **(Annexure R1)**

8. That the applicant filed an RTI application and information was sought “whether any order for tree felling has been issued by the State Government for the stretch of the NH-72-A in the state of Uttar Pradesh (km 00-00 to km 16.160), pursuant to the grant of State -I forest clearance dated 23/24.12.2020.”

It is submitted that on 11.10.21 in response to the abovesaid RTI application the answering respondent furnished the detailed information that user agency has commenced the work after obtaining the stage I approval and stage II approval and wildlife permission and user agency has deposited the compensatory afforestation fund in Campa fund and in the matter no order has been issued by the Uttar Pradesh Government.

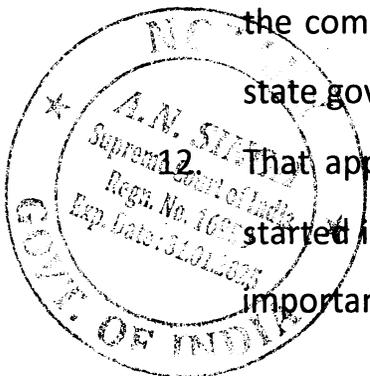
It is respectfully submitted that the answering respondent apprised the applicant about all the necessary approvals as per law from the concerned authorities/departments. Since in the present linear project no order was required to be obtained from the State of Uttar Pradesh. Hence the same was not issued by the State of Uttar Pradesh. The same fact was



communicated to the applicant in the last sentence of the reply to his RTI application. However, the applicant herein has misinterpreted the last sentence by isolating it from the context before the Hon'ble Supreme Court and Hon'ble Tribunal. **(Annexure R2)**

9. That the answering respondent in the capacity of competent authority has granted the working permission by her order dated 27.08.21 in compliance to the Central Govt. State I permission dated 23.12.2020 as per section 2 of the F.C. Act and guidelines issued by MoEF&CC.
10. That it is vehemently denied that the answering respondent has concealed any fact from the applicant/public at large. In fact, the answering respondent has only granted permission considering all the relevant and necessary documents and permissions placed on record by the user agency after adopting the procedure as laid down in the law. It is important to note here that the answering respondent put up the working permission on the public notice board in the Shivalik Divisional Office at Saharanpur on the very same day when it was issued i.e. 27.08.21. **(Annexure R3)**
11. That the answering respondent is duty bound to fulfil the obligation under the law/rules/guidelines issued by Central Govt. So far as this present matter is concerned user agency obtained the stage I approval on dated 23.12.2020. Once the conditions of stage I are complied with, the competent authority (the D.F.O.) is duty bound to issue the working permission in compliance to the Central Govt. guidelines dated 28.08.2015. and 27.09.2017 according to which the stage I permission (in principal approval) of the Central Govt. after compliance of the conditions imposed in principal approval, is itself considered as working permission for cutting of trees and commencement of work by the user agency. After the compliance of stage I conditions the Central Govt. issues the final approval and subsequently the state govt. issues the final G.O. in this regard. It is pertinent to mention here that in linear projects the cutting of trees and the commencement of work has not pre requisite of the final G.O. by the state govt.

12. That applicant has stated in the present application that the tree felling started in the project area in Mohand, Uttar Pradesh from 26.09.2021. It is important to note here that all the necessary permissions were obtained by



the user agency prior to the said date. Therefore, no illegal tree felling took place in the said area as alleged by the applicant.

13. That the contents of the present counter affidavit are being humbly placed for the kind consideration of this Hon'ble Tribunal so as to assist your lordship to give appropriate direction/order in respect of the appeal filed by the applicant.

14. That the applicant states that site inspection was carried by the then D.F.O. wherein the then D.F.O. has falsely and fraudulently stated that there are no rare, endangered and unique species of flora and fauna in the area. It is hereby denied and respectfully submitted that the present proposal has been cleared by the Central Govt. with stage I (in principal) approval dated 23.12.2020 and stage II (final approval) dated 20.07.2021 and also the wildlife clearance by standing committee of National Board for Wildlife by its order dated 01.02.21. Therefore, all forest and wildlife clearance by the competent authorities have been accorded to the project after due scrutiny. The mitigation measures as suggested by the study conducted by the Wildlife Institute of India, Dehradun and proposed by CWLW, Uttar Pradesh and as mandated under wildlife clearance accorded by NBWL are being complied with by the user agency.

15. That the deponent craves liberty to raise additional submission during the course of argument if need arises.

It is humbly requested before the Hon'ble Tribunal to dispose of the present appeal accordingly.


Deponent

30 NOV 2021

Verification:

I, the above-named deponent, verify that the contents of this affidavit are true and correct as per the officially record available with my office, nothing material has been concealed therefrom.

Verified at New Delhi on this day of 30 November 2021.



30 NOV 2021

ATTESTED

A.N. Singh Adv.
Notary Public
Govt. of India, Delhi
Mob.: 9718139591, 7902539115


Deponent

कार्यालय प्रभागीय वनाधिकारी, शिवालिक वन प्रभाग, सहारनपुर।

पत्रांक-506 / 14-10 दिनांकित, सहारनपुर 27 अगस्त, 2021

शेवा में,

परियोजना निदेशक,
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,
(सड़क परिवहन एवं राजमार्ग मंत्रालय),
पी0आई0यू0-वसन्त विहार,
देहरादून (उत्तराखण्ड)।

विषय:-

जनपद सहारनपुर में शिवालिक वन प्रभाग, सहारनपुर के क्षेत्रान्तर्गत राष्ट्रीय राजमार्ग सं0-72ए. (गणेशपुर से डाट काली मंदिर तक) कि0मी0 16.00 से 33.00(नया चेनेज 0.000 से 16.160 तक) सड़क चौड़ीकरण एवं एलीवेटिड रोड निर्माण हेतु 47.7054 हे0 वन भूमि (5.1893 हे0 संरक्षित वन भूमि एवं 42.5161 हे0 आरक्षित वन भूमि) का वन संरक्षण अधिनियम 1980 के प्राविधानों के अन्तर्गत गैरवानिकी प्रयोग एवं 8588 बाधक वृक्षों एवं पौधों (5354 वृक्षों एवं पौधों (5354 वृक्षों एवं 3234 पौधों) के पातन की अनुमति, (ऑन लाइन प्रस्ताव संख्या- FP/UP/Road/45282/2020) के क्रम में कार्य करने की अनुमति के सम्बन्ध में।

संदर्भ:-

आपका पत्रांक NHA/PIU-VSNT-VHR/33011/BM/GNPR-DDN(Forest)72A/2020/ 990 दिनांक 21.8.2021

महोदय,

आपके उक्त संदर्भित पत्र दिनांक 21.8.2021 द्वारा विषयांकित परियोजना के सम्बन्ध में कार्य करने की अनुमति दिये जाने का अनुरोध किया गया है। उल्लेखनीय है कि उक्त प्रस्ताव के सम्बन्ध में वन संरक्षण अधिनियम 1980 में निहित प्राविधानों के अन्तर्गत भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, एकीकृत क्षेत्रीय कार्यालय, लखनऊ के पत्रांक 8बी/यू0पी0/06/160/2020/एफ0सी0/1108 दिनांक 23.12.2020 द्वारा सैद्धान्तिक स्वीकृति, पत्रांक 8बी/यू0पी0/06/160/2020/एफ0सी0/229 दिनांक 20.07.2021 द्वारा विधिवत स्वीकृति निर्गत की गयी है। उक्त परियोजना राजाजी राष्ट्रीय पार्क की सीमा के ईको सेन्सिटिव जोन में प्रस्तावित की गई है, तथा शिवालिक वन प्रभाग सहारनपुर की सीमायें पूरब में राजाजी टाइगर रिजर्व (उत्तराखण्ड) पश्चिम में कलेसर राष्ट्रीय पार्क (हरियाणा) और उत्तर पश्चिम में सिम्बलवाड़ा नेशनल पार्क (हिमाचल प्रदेश) से मिलती हैं, यह क्षेत्र वन्य जीवों के कॉरीडोर के रूप में कार्य करता है, इसलिये वन्यजीव (संरक्षण) अधिनियम 1972 की धारा-38-O.1(g) के अनुसार उक्त परियोजना की स्थापना एवं संचालन हेतु राष्ट्रीय वन्यजीव बोर्ड के अनुमोदन हेतु प्रस्ताव सक्षम स्तर को प्रेषित किया गया, जिसके अनुक्रम में भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (वन्यजीव डिविजन) नई दिल्ली के पत्रांक F.No. 6-168/2020WL Dated 01-02-2021 द्वारा प्रकरण में शर्तों के आधार पर वन्यजीव अनुमति निर्गत की गयी है।

उल्लेखनीय है कि उक्त परियोजना लीनियर प्रकृति की है। भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली के पत्रांक F.No.11-158/2017-FC Dated 27-9-2017 द्वारा निर्गत गाइड लाइन में लीनियर परियोजनाओं के सम्बन्ध में निम्नवत उल्लेख किया गया है।

"In this regard it is clarified that as per the above referred guidelines read together in principle approval under FC Act may be deemed as the working permission for tree cutting and commencement of work if the required funds for Compensatory Afforestation, NPV, Wildlife Conservation Plan and all such compensatory levies specified in the in principle approval are realized from the user agency and the transfer and mutation of non forest land/revenue forest land in favour of State Forest Department has been given effect to."

उक्त प्रकरण में प्रयोक्ता एजेन्सी द्वारा क्षतिपूरक वृक्षारोपण, शुद्ध वर्तमान मूल्य, एवं वन्य जीव संरक्षण से सम्बन्धित समस्त देय कैम्पा फण्ड में जमा कराये जा चुके हैं, तथा प्रकरण में वन संरक्षण अधिनियम 1980 के अन्तर्गत विधिवत स्वीकृति भी भारत सरकार के पत्र दिनांक 20.7.2021 द्वारा निर्गत की जा चुकी है। प्रयोक्ता एजेन्सी से इस कार्यालय के पत्रांक 235/14-10 दिनांक 27.7.2021 द्वारा भारत सरकार द्वारा निर्गत सैद्धान्तिक स्वीकृति दिनांक 23.12.2020 की शर्त संख्या 22 के अनुक्रम में बाधक वृक्षों के ट्रांसलोकेशन से सम्बन्धित MOU के आलेख हेतु शर्तें प्रस्तावित करते हुये अनुरोध किया गया था कि आलोच्य एम0ओ0यू0 का आलेख प्रस्तुत किया जाय, किन्तु प्रयोक्ता एजेन्सी के स्तर से अभी तक एम0ओ0यू0 का आलेख प्रस्तुत नहीं किया गया।

अतः उक्त काम में कार्य प्रारम्भ करने एवं वृक्ष पातन की अनुमति इस शर्त के साथ दी जाती है कि भारत सरकार स्तर से निर्गत उक्त सौदागतिक अनुमति दिनांक 23.12.2020, विधियत अनुमति दिनांक 20.7.2021 एवं वन्य जीव अनुमति दिनांक 01.02.2021 में अधिरोपित शर्तों का कड़ाई से अनुपालन प्रयोक्ता एजेन्सी द्वारा किया जायेगा। प्रकरण में उ0प्र0 शारान स्तर से निर्गत होने वाले शारानादेश एवं उच्च स्तर से यदि कोई अतिरिक्त शर्त अधिरोपित की जाती है तो उक्त अतिरिक्त शर्तों का अनुपालन, याधक वृक्षों के ट्रांसलोकेशन से सम्बन्धित एम0ओ0यू0 हेतु इस कार्यालय के पत्रांक 235/14-10 दिनांक 27.7.2021 द्वारा प्रस्तावित की गयी शर्तों का अनुपालन एवं तदनुरूप एम0ओ0यू0 का आलेख प्रयोक्ता एजेन्सी द्वारा प्रस्तुत किया जायेगा। यदि प्रयोक्ता एजेन्सी द्वारा भारत सरकार, उ0प्र0 प्रदेश शारान, तथा वन विभाग द्वारा अधिरोपित की गयी किसी भी शर्त का उल्लंघन किया जाता है तो उक्त अनुमति स्वतः ही निरस्त समझी जायेगी। किसी भी विवाद की स्थिति में वन संरक्षक, सहारनपुर वृत्त, सहारनपुर का निर्णय अन्तिम होगा।

भवदीया,

(श्वेता सैन)

प्रभागीय वनाधिकारी,
शिवालिक वन प्रभाग,

सहारनपुर।

पत्रांक- 506 / 14-10 दिनांकित

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- प्रधान मुख्य वन संरक्षक, वन्य जीव, उ0प्र0, लखनऊ।
- 2- मुख्य वन संरक्षक/नोडल अधिकारी, उ0प्र0, लखनऊ।
- 3- मुख्य वन संरक्षक, पश्चिमी जोन, उत्तर प्रदेश, मेरठ।
- 4- आयुक्त, सहारनपुर मण्डल, सहारनपुर।
- 5- वन संरक्षक, सहारनपुर वृत्त, सहारनपुर।
- 6- जिलाधिकारी, सहारनपुर।
- 7- क्षेत्रीय वन अधिकारी, मोहण्ड।

(श्वेता सैन)

प्रभागीय वनाधिकारी,
शिवालिक वन प्रभाग,
सहारनपुर।

सूचना का अधिकार अधिनियम 2005 के अधीन मांगी गयी सूचना उपलब्ध कराये जाने हेतु प्रारूप पत्र संख्या- 952 /2-1 (सू0अ0) दिनांक 11/10/2021 पंजीकृत

प्रेषक,

जन सूचना अधिकारी/
प्रभागीय वनाधिकारी,
शिक्षात्मिक वन प्रभाग,
सहारनपुर।

सेवा में,

हिमांशु अरोड़ा,
मकान नं0 625, स्टीट नं04, लेन नं0 8
राजेन्द्र नगर कोलागढ रोड़, देहरादून।
मो0 नं0 9412009487

महोदय,

कृपया सूचना का अधिकार अधिनियम 2005 के अधीन सूचना उपलब्ध कराये जाने के सम्बन्ध में आपके पत्र दिनांक रहित का संदर्भ ग्रहण करने का कष्ट करें।

आपके द्वारा मांगी गयी सूचना निम्नवत प्रेषित है:-

आलोच्य प्रस्ताव के सम्बन्ध में वन संरक्षण अधिनियम 1980 में निहित प्राविधानों के अन्तर्गत भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, एकीकृत क्षेत्रीय कार्यालय, लखनऊ के पत्रांक 8बी/यू0पी0/06/160/2020/एफ0सी0/1108 दिनांक 23.12.2020 द्वारा सैद्धान्तिक स्वीकृति, पत्रांक 8बी/यू0पी0/06/160/2020/एफ0सी0/229 दिनांक 20.07.2021 द्वारा विधिवत स्वीकृति निर्गत की गयी है। उक्त परियोजना राजाजी राष्ट्रीय पार्क की सीमा के ईको सेन्सिटिव जोन में प्रस्तावित की गई है, तथा सिम्बलिक वन प्रभाग सहारनपुर की सीमायें पूरब में राजाजी टाइगर रिजर्व (उत्तराखण्ड) पश्चिम में कलेसर राष्ट्रीय पार्क (हरियाणा) और उत्तर पश्चिम में सिम्बलवाड़ा नेशनल पार्क (हिमाचल प्रदेश) से मिलती हैं, यह क्षेत्र वन्य जीवों के कॉरीडोर के रूप में कार्य करता है, इसलिये वन्यजीव (संरक्षण) अधिनियम 1972 की धारा 38-O.1(g) के अनुसार उक्त परियोजना की स्थापना एवं संचालन हेतु राष्ट्रीय वन्यजीव बोर्ड के अनुमोदन हेतु प्रस्ताव सक्षम स्तर को प्रेषित किया गया, जिसके अनुक्रम में भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (वन्यजीव डिविजन) नई दिल्ली के पत्रांक F.No. 6-168/2020WL Dated 01-02-2021 द्वारा प्रकरण में शर्तों के आधार पर वन्यजीव अनुमति निर्गत की गयी है।

उल्लेखनीय है कि उक्त परियोजना लीनियर प्रकृति की है। भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली के पत्रांक F.No.11-158/2017-FC Dated 27-9-2017 द्वारा निर्गत गाइड लाइन में लीनियर परियोजनाओं के सम्बन्ध में निम्नवत उल्लेख किया गया है।

"In this regard it is clarified that as per the above referred guidelines read together in principle approval under FC Act may be deemed as the working permission for tree cutting and commencement of work if the required funds for Compensatory Afforestation, NPV, Wildlife Conservation Plan and all such compensatory levies specified in the in principle approval are realized from the user agency and the transfer and mutation of non forest land/revenue forest land in favour of State Forest Department has been given effect to."

उक्त प्रकरण में प्रयोक्ता एजेन्सी द्वारा क्षतिपूरक वृक्षारोपण, शुद्ध वर्तमान मूल्य, एवं वन्य जीव संरक्षण से सम्बन्धित समस्त देय कैम्पा फण्ड में जमा कराये जा चुके हैं, तथा प्रकरण में वन संरक्षण अधिनियम 1980 के अन्तर्गत विधिवत स्वीकृति भी भारत सरकार के पत्र दिनांक 20.7.2021 द्वारा निर्गत की जा चुकी है।

अतः भारत सरकार के उक्त गाइड लाइन दिनांक 27-9-2017 के आलोक में प्रयोक्ता एजेन्सी द्वारा वृक्ष पातन आदि की कार्यवाही वर्तमान में की जा रही है, प्रकरण में उ0प्र0 शासन स्तर से कोई आदेश निर्गत नहीं हुआ है।

यदि आप उपर्युक्त उत्तर से संतुष्ट नहीं हैं तो आप सम्बन्धित अधिनियम की धारा 19 (1) के अधीन इस पत्र के प्राप्त होने के दिनांक से तीस दिन के भीतर प्रथम प्राधिकारी के समक्ष अपील दायर कर सकते हैं, जिनका पता निम्नवत है:-

वन संरक्षक/क्षेत्रीय निदेशक,

सहारनपुर वृत्त, सहारनपुर,

पता- मकान नं0 02/2419, गिल कालोनी,
कोर्ट रोड, निकट नारायण मन्दिर, सहारनपुर।

पिन-247001, दूरभाष सं0 0132-2725801

भवदीया,


प्रभागीय वनाधिकारी,
शिवालिक वन प्रभाग,
सहारनपुर।

